

Rawa Oil Field

1439. SHRI LAKSHMI NARAIN MANI TRIPATHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the terms and conditions on which global tenders were invited for exploration work of the costal Rawa Oil field of Andhra Pradesh alongwith the date on which they were invited ;

(b) the countries whose tenders were received within the scheduled date;

(c) whether any decision had been taken in this regard after disposing of the tenders received ;

(d) if so, the details thereof; and

(e) if not, the reasons for the delay ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The salient terms and conditions on which global tenders were invited for development of medium sized fields including Rawa are :

(i) The field would be developed through jointventure between Oil and Natural Gas Corporation (ONGC) on the one hand and private companies on the other. The Joint venture could be either incorporated or unincorporated. Where incorporated, ONGC would have a 49% share in the equity. In unincorporated ventures, ONGC share would be 40 %.

(ii) Provisions also exist :

(A) for payment of signatures/ production bonuses ;

(B) for the companies bearing their share of statutory levies like royalty, cess. etc.

(C) for levy of income-tax at a fixed rate of 50 % (without surcharge)

The offers for development of this field were invited in August 1992.

(b) Companies making bids belonged to the following countries: Malaysia, USA, Australia, Japan, S. Korea, Dubai and India.

(c) to (e). The offers received are under consideration of the Government.

SCs/STs in Bihar

*1440. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI RAM KRIPAL YADAV :

Will the Minister of WELFARE be pleased to state :

(a) the number of persons belonging to Scheduled Castes and Scheduled Tribes in proportion to total population in Bihar;

(b) the number of persons out of them living in rural and urban areas separately;

(c) whether the Government have prepared any time-bound programme for their development;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) . The number of persons belonging to Scheduled Castes and Scheduled Tribes in proportion to the total population in Bihar and number of persons out of them living in rural and urban areas is given below :-

(1991 Census date)

	<i>Total Population</i>	<i>SCs</i>	<i>%age</i>	<i>STs</i>	<i>%age</i>
Total :	8,63,74,465	1,25,71,700	14.55	66,16,914	7.66
Rural :	7,50,21,453	1,14,37,136	15.25	61,53,659	8.20
Urban :	1,13,53,012	11,34,564	9.99	4,63,255	4.08

(c) and (d). The Government has adopted Special Component Plan strategy for the development of Scheduled Castes and Tribal Sub-plan for scheduled Tribes. Information

regarding allocation of funds under SCP & TSP is given in the attached statement.

(e) Does not Arise.

Plan period	State Plan	TSP	Page of TSP to State Plan	SCP	SCP to State Plan
5th Plan	1187 17	150 87	12 71	-	-
6th Plan	3225 00	532 12	16 50	270	8 37
7th Plan	6208 26	1642 79	26 46	536	8 63
1990-91	1805 00	430 67	23 86	153	8 47
1991-92	1995 70	588 99	29 51	151	7 56
1992-93	1100 00	275 00	25 00	180	16 36
1993-94	1202 68	301 40	25 00	207	17 21
1994-95	2310 00	597 02	25 85	366	15 84

(Proposed for)